

**Setting up of Lok Adalats**

2268. SHRI BAISHNAB PARIDA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the status of setting up of Lok Adalats in various States/UTs in the country;

(b) whether Lok Adalats have since been set up in all regions of the country to help fast-track justice to the people;

(c) if so, the details thereof; and

(d) whether it is proposed to provide some incentives to the States who go fast in this direction; and if so, the details thereof ?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) to (c) A statement showing the number of Lok Adalats organised during the last two financial years viz. 2011-12 and 2012-13, State/UTs-wise, is given in Statement (*See below*).

(d) No such proposal is under consideration.

***Statement***

*Number of Lok Adalats organised during the last two financial years viz. 2011-12 and 2012-13, State/UTs-wise*

Sl. No.	Name of the State Authority	Number of Lok Adalats organised	
		2011-12	2012-13
1	2	3	4
1.	Andhra Pradesh	16,330	15,269
2.	Arunachal Pradesh		8
3.	Assam	59	66
4.	Bihar	2,515	2,413
5.	Chhattisgarh	1,774	2,252
6.	Goa	64	106

1	2	3	4
7.	Gujarat	10,400	10,091
8.	Haryana	1,478	2,871
9.	Himachal Pradesh	596	404
10.	Jammu and Kashmir	467	575
11.	Jharkhand	4,664	1,692
12.	Karnataka	28,070	14,067
13.	Kerala	3,820	4,185
14.	Madhya Pradesh	1,420	1,440
15.	Maharashtra	3,227	2,868
16.	Manipur	5	3
17.	Meghalaya	15	6
18.	Mizoram	29	25
19.	Nagaland		58
20.	Odisha	596	990
21.	Punjab	3,345	3,322
22.	Rajasthan	20,828	18,975
23.	Tamil Nadu	5,150	5,011
24.	Tripura	82	105
25.	Uttar Pradesh	2,588	4,018
26.	Uttarakhand	208	182
27.	West Bengal	1,307	1,506
28.	Andaman and Nicobar Island	76	26
29.	U.T. Chandigarh	884	822
30.	Dadra and Nagar Haveli	2	3

1	2	3	4
31.	Daman and Diu	2	5
32.	Delhi	1,134	1,182
33.	Lakshadweep	108	44
34.	Puducherry	106	99

**Assistance to advocates of SC/ST/Backward Classes**

†2269. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government proposes to provide financial assistance to advocates belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes to encourage them; and

(b) if so, the details thereof and by when a final decision will be taken in this regard; and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) No, Sir.

(b) Does not arise.

**Women's Reservation Bill**

†2270. SHRI RAM VILAS PASWAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that Women's Reservation Bill is pending for a long time; and

(b) whether Government would introduce the Women's Reservation Bill and get it passed immediately?

THE MINISTER OF LAW AND JUSTICE (SHRI KAPIL SIBAL): (a) and (b) A Bill, namely, the Constitution (One Hundred and Eighth Amendment) Bill, 2008 providing for reservation for women in as nearly as one-third of the total seats of the Lok Sabha and of the State Legislative Assemblies, including the Legislative Assembly of the National Capital Territory of Delhi, for a period of 15 years was introduced in the Rajya Sabha on 6th May 2008. The Rajya Sabha passed the Bill

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†Original notice of the question was received in Hindi.